

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP 216/2012
In OA 1102/2001

Dated this Tuesday the 8th day of May, 2012.

**Hon'ble Mr.M.L.Chauhan, Member (J)
Hon'ble Shri Shailendra Pandey, Member (A)**

S.K.Paliwal
S/o Sh.S.P.Paliwal,
R/o G 243 HIG Pratap Vihar,
Sector II Ghaziabad
(Applicant in person)Applicants

• Versus

Sh.Ashwani Luhani,
Divisional Railway Manager,
Northern Railway,
Delhi Division,
State Entry Road, New Delhi. Respondents.
(By Advocate: Sh.R.L.Dhawan)

ORDER (ORAL)

By Sh. M.L. Chauhan

This Contempt Petition has been filed by the applicant for the alleged violation of Tribunal's order dated 27.07.2011 whereby this Tribunal by allowing the OA No.1102/2001 has quashed and set aside the impugned orders at Annexure-1 and A-2. It was further directed by the Tribunal that the seniority assigned to the applicants in terms of para 303(A) of IREM as per the seniority lists dated 2.3.1994 and 25.07.1994 is legal and valid seniority.

2. In the light of the directions given by this Tribunal, the respondent has passed an order dated 04.05.2012, a copy of which is placed on record.

3. In view of what has been stated above, the Contempt Petition does not survive, which is accordingly dismissed. Needless to add that in case the applicant is still aggrieved by the order passed by the



respondents, it will be open for him to file substantive OA. Notice issued to the respondent is hereby discharged. No costs.



(Shailendra Pandey)
Member (A)



(M.L.Chauhan)
Member (J)

'uma'